

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI.

Original Application No.76 of 2020 (SZ)

Tribunal on its own motion

Suo Motu based on the News item
published in Dinamalar Newspaper,

Chennai Edition dt: 01.06.2020,

“Danger of lake getting polluted due to
Mixing of sewage and waste water ”

GREEN TRIBUNAL
CHENNAI
2020 (SZ)

Versus

The Chief Secretary to Government of
Of Tamil Nadu, Chennai and Ors.

...Respondent(s)

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...Respondent(s)

Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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NATIONAL GREEN TRIBUNAL
CHENNAI
600020 (SZ)

...Respondent(s)

**REPORT FILED ON BEHALF OF THE
TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 57 years,
having office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby
solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution
Control Board, Chennai and I am filing the Report on behalf of the Tamil
Nadu Pollution Control Board and as such I am well acquainted with the facts
of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT in the Order dated
19.05.2022 has directed inter alia as follows:

*"Para 3: The Tamil Nadu Pollution Control Board is also
expected to file a report regarding the present status on account of the
remedial measures taken by the Avadi City Municipal Corporation in
respect of discharge of untreated sewage into the disputed lake. They
are also expected to mention the quality of the water after short term
measures taken by the Avadi City Municipal Corporation and what is
the nature of action taken by the Tamil Nadu Pollution Control Board*

R. Rajamanickam
30/5/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY, CHENNAI

against the Avadi City Municipal Corporation against for non-implementation of the directions issued by the Principal Bench of National Green Tribunal, New Delhi in O.A. No.606 of 2018.

3. It is respectfully submitted that the Arafath Lake area was inspected by official of the office of DEE, TNPCB, Tiruvallur on 27.05.2022. During inspection the following were observed:

i. The Avadi City Municipal Corporation has now closed the opening in the Arafath Lake bund by providing earthen bund along the Arafath lake near Suzukhi showroom in Ambattur to Tiruvallur main road (CTH Road) and blocked the flow of untreated sewage from the storm water drain leading to Arafath lake at this location.

ii. However, it was noticed that the untreated sewage is being discharged into the Arafath Lake from another location of the residential areas of Saravana Nagar, Manigandapuram.

iii. Also, Lake Water samples were collected from the Arafath lake on 27.05.2022 and sent to TNPCB Lab to assess the Lake water quality and report of analysis is awaited.

Status of Compliance regarding discharge of Sewage/Sullage into the Arafath Lake:

The Commissioner, Avadi City Municipal Corporation vide Letter dated 26.05.2022 received through E-mail dated 27.05.2022 has furnished the action Plan on implementing the Short term and Long term measures on the issues related to discharge of sewage/sullage from Saravana Nagar, Manigandapuram residential area into Arafath Lake.

Status on compliance of Short Term Action Plan as recommended by the Joint Committee Pertaining to the Commissioner, Avadi City Municipal Corporation			
S.No. as per the Joint Committee Report	Description of Work	Department	Present Status (As per the action Plan details furnished by the Commissioner, Avadi City Municipal Corporation vide Letter dated 26.05.2022)

R. Jindal
30/5/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

1.	Providing cover slab for existing storm water drain and extent its length for 10 meter near Suzukhi showroom in Ambattur to Tiruvallur main road.	Commissioner, Avadi City Municipal Corporation	The commissioner, Avadi City Municipal Corporation vide its letter dated 26.05.2022 has reported that providing cover slab for existing storm water drain work was Completed. As per the instruction of the Director of Municipal Administration, 20 KLD Mini Sewage Treatment Plant will be constructed in the forth coming month at the location near Suzukhi showroom in Ambattur to Tiruvallur main road for an amount of Rs. 50.00 lakhs. This amount has been sanctioned under 15 th Central finance Commission fund, through proceeding vide Roc No. 21191/2021/AMRUT-2 dated 22.03.2022. At present Technical Sanction work is in progress, after getting Technical sanction within one week, Tender will be floated and the work will be commenced during the month of July and work will be completed on or before 30.10.2022.
2.	Construction of sump in 9 th street of Saravana Nagar, Manigandapura m.	Commissioner, Avadi City Municipal Corporation	The commissioner, Avadi City Municipal Corporation vide its letter dated 26.05.2022 has reported that as per the instruction of Municipal Administration, 40 KLD Mini Sewage Treatment Plant will be constructed in the forth coming month in the place of Manikandapuram, Saravana Nagar for an amount of Rs. 110.00 lakhs. This amount has been sanctioned under 15 th Central finance Commission fund, through proceeding vide Roc No. 21191/2021/AMRUT-2 dated 22.03.2022. At present Technical Sanction work is in progress, after getting Technical sanction within one week, Tender will be floated and the work will be commenced during the month of July and work will be completed on or before 30.10.2022.
4.	Providing drainage facilities for the residents of first and second cross streets in 9 th street of	Commissioner, Avadi City Municipal Corporation	The commissioner, Avadi City Municipal Corporation vide its letter dated 26.05.2022 has reported that long term solution for the said area will be done and work will be completed by 2025. It is also reported that the said work


 30/5/2022
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 HAZARMOUNT SALAI GUINDY

	Saravana nagar.	involves the establishment of Underground Sewage Networks including the Pumping stations and the STP at a total cost of Rs. 400 Crores. The Detailed Project report is under preparation.
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Status on compliance of Long Term Action Plan as recommended by the Joint Committee Pertaining to the Commissioner, Avadi City Municipal Corporation:

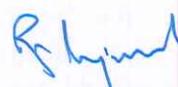
1.	Construction of underground sewerage system (UGSS) for Manigandapuram residential area.	Commissioner, Avadi City Municipal Corporation	The commissioner, Avadi City Municipal Corporation vide its letter dated 26.05.2022 has reported that long term solution for the said area will be done and work will be completed by 2025. It is also reported that the said work involves the establishment of Underground Sewage Networks including the Pumping stations and the STP at a total cost of Rs. 400 Crores. The Detailed Project report is under preparation.
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Action taken by TNPCB for the discharge of sewage into the Arafath Lake by the Avadi City Municipal Corporation:

4. It is respectfully submitted that the following direction was issued to the Commissioner, Avadi City Municipal Corporation under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 vide Proceeding No. T6/TNPCB/LAW/LA-III/NGT/F01120/W/2021 dated 26.07.2021 to comply with the following.

i. Avadi City Municipal Corporation shall provide full-fledged Underground Sewerage System (UGSS) with Sewage Treatment Plant to treat the sewage/sullage generated from Saravana nagar and Manigandapuram residential area so as to stop the discharge of sewage into Arafath Lake.

ii. Avadi City Municipal Corporation shall ensure that no discharge of residential sewage into the Arafath Lake.


 30/5/2022
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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Further, the Commissioner, Avadi City Municipal Corporation was also informed that that "the local body is liable to pay Environmental Compensation as per the Hon'ble NGT order dated 02.07.2020 in O.A.No.606 of 2018 for non-commencement of setting up of STPs before 31.03.2020., i.e for the period from 01.04.2020 to July 2021." No reply has been received in this regard for the above said directions.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other order as it may deem fit and proper in the facts and circumstances of this case and thus render justice.

Municipal Corporation was also
to R. Rajamanickam 30/5/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, R. Rajamanickam, S/o. P.M.Ramasamy, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

R. Rajamanickam 30/5/2022
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

working as Joint Chief
Control Board Chennai, do
true to the best of my

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Versus

Secretary to Government of
**Advocate for Applicant :TNPCCB
Thiru.S. Sai Sathya Jith, ...Respondent(s)
Advocate, Chennai.**

FILED ON BEHALF OF
TAMIL NADU POLLUTION
CONTROL BOARD

Date: 30.05.2022.

For Applicant: TNPCCB
Sai Sathya Jith,
Chennai.

Date of hearing on 31.05.2022

